

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1020**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2018/AGRAHAYANA 28, 1940
(SAKA)**

MOB LYNCHING INCIDENTS

1020. SHRI RITABRATA BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of mob lynching incidents reported in the country during the last three years and reasons for the same;

(b) the steps taken by Government to prevent such violence, the details thereof;

(c) whether these steps have proven to be effective in preventing lynching incidents, if so, the details thereof; and

(d) the details of compensation offered to the affected persons and families?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a):The National Crime Records Bureau (NCRB) does not maintain specific data with respect to lynching incidents in the country.

(b) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. State

Governments are also competent to enact legislation in this behalf. The Ministry of Home Affairs have issued advisories to the States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. The Ministry of Home Affairs have issued an advisory on 09.08.2016 to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands in the name of protection of cow. An advisory dated 04.07.2018 on the issue of incidents of lynching of persons by mobs in some States, fuelled by rumours of lifting/kidnapping of children was issued to the States and UTs wherein they were advised to keep watch on circulation of fake news and rumours having potential for violence, and take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands. Further, advisories dated 23.07.2018 & 25.09.2018 were issued to the State Governments/UTs Administration in pursuance to the Hon'ble Supreme Court's Judgment dated 17.07.2018 in Writ Petition (Civil) No. 754/2016, incorporating the key directions of the Hon'ble Supreme Court for taking measures by States/UTs to curb incidents of mob lynching in the country including compensation to the victims of such violence. Copies of these Advisories are available on Ministry of Home Affairs' website: <https://mha.gov.in>. Government through audio-visual media have also generated public awareness to curb the menace of mob lynching.